

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.321
IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

Vs.

Mamta Gupta

.... **APPLICANT/PETITIONER**

.... **PERSONAL GUARANTOR**

SECTION

U/s 95(1)

Order delivered on 01.02.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant :

For the Respondent : Adv. Mohit Chaudhary and Adv. Prakhar Mithal

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 15.03.2023.

Sd/-
(Court Officer)